

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:637
ANSWERED ON:24.07.2003
ISSUANCE OF OBC CERTIFICATES
BIR SING MAHATO;MANSINH PATEL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the norms laid down for issuance of OBC certificates;
- (b) whether any time limit has been fixed for scrutiny and issuance of OBC certificate;
- (c) if so, the details thereof;
- (d) whether the beneficiaries are facing difficulties in getting the OBC certificates; and
- (e) if so, the number of complaints received in this regard during each of the last three years, till date and the action taken on the complaints?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KAILASH MEGHWAL)

- (a) The Government of India has issued detailed instructions/guidelines from time to time for the issue of OBC certificate. For the purpose of verification of the castes/communities, the Government of India has prescribed a certificate from the authorities as in the case of Scheduled Castes and Scheduled Tribes. The candidate can obtain OBC certificate from the designated authorities of the place where he normally resides by applying in the prescribed format.
- (b) No, Sir.
- (c) Does not arise.
- (d) &(e) The subject matter of issue of OBC certificate comes under the purview of the State Government concerned. However, Ministry had received only four complaints during the last three years about the non-issuance of OBC certificate. The matter was immediately taken up with the State Government concerned to get the matter resolved.